



केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION



Shubha Sarma, IAS
Secretary

Pet No. 54/RP/2016

Dated the 7th November 2016

The Executive Director,
Southern Regional Load Despatch Centre,
29, Race Course Cross Road,
Bengaluru - 560009

Sub : Comments by SRLDC on PGCIL's Gooty-Madhugiri 400 kV D/C line along with the associated bays

Sir,

Power Grid Corporation of India Limited (PGCIL) med Petition No. 403/TT/2014 for determination of tariff for Gooty-Madhugiri 400 kV D/C line along with the associated bays and establishment of new 400/220 kV Sub-station at Madhugiri with 2x500 MVA transformers under "Transmission System associated with System Strengthening XIII in Southern Regional Grid for the 2014-19 tariff period". The tariff for the said assets for the 2014-19 tariff period was allowed vide order dated 19.7.2016 and the recovery of the transmission charges through POC mechanism was linked to the establishment and commissioning of the downstream assets by Karnataka Power Transmission Corporation Limited. PGCIL has med Review Petition No. 54/RP/2016 stating that the transmission assets are implemented as a system strengthening scheme and not merely for the benefit of the distribution companies in Karnataka and hence the tariff of the instant assets should be included in the POC charges from the date of commercial operation of the instant assets.

2.SRLDC is requested to provide operational data pertaining to Gooty-Madhugiri 400 kV line and Maghugiri-Bidadai 400 kV D/C line by 21.11.2016.

3.A copy of the Review Petition No. 54/RP/2016 along with order dated

Yours faithfully,

(Shubha Sarma)

Encl : As above

Sm-Tif, 36. . 110 001

Third Floor, Chandertok Building 36, Janpath, New Delhi-110 001
Phone : 91-11-2375 3915 Fax` 91-11-2375 3923 E-mail secycerc@gmail.com

54/RP/2016.

BEFORE THE HON'BLE CENTRAL ELECTRICITY REGULATORY COMMISSION,
NEW DELHI

REVIEW PETITION NO. OF 2016

IN

PETITION NO. 403[TI]2014

IN THE MATTER OF:

Power Grid Corporation of India Limited

.. Review Petitioner

VERSUS

Karnataka Power Transmission Corporation Ltd. & Ors. ... Respondents

S,NO.	PARTICULARS	PAGES
1,	Memorandum of Review Petition along with supporting Affidavit.	1 -17
2'	Annexure A - Copy of the Order dated 19.07.2016 passed by this Hon'ble Commission	18 - 61
3	Court Fee: Paid through RTGS, UTR No. SBINR 12016092334704378, Rs. 300000[- dated 23.09.2016.	62
4,	Vakalatnama.	63

POWERGRID CORPORATION OF INDIA LIMITED

THROUGH



(ANAND K GANESAN / SWAPNA SESHADRI)

MSA PARTNERS

ADVOCATES FOR THE REVIEW

PETITIONER

C-67, L.G.F., Nizamuddin East,

DATE: 28.09.2016

PLACE: NEW DELHI

BEFORE THE HON'BLE CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

REVIEW PETITION NO... .. OF 2016

IN

PETITION NO. 403] TT] 2014

IN THE MATTER OF:

Petition under Section 94 (1) Cf) of the Electricity Act, 2003 read with Regulation 103 of the CERC (Conduct of Business) Regulations, 1999 for review of the Order dated 19/07/2016 passed by the Hon'ble Commission in Petition No. 403 / TT] 2014 in the matter of Determination of transmission tariff of Gooty-Madhugiri 400 kV D]C line along with the associated bays and establishment of new 400/220 kV Sub-station at Madhugiri with 2x500 MVA transformers (COD: 01/12/2015) under "Transmission System associated with System Strengthening-XIII in Southern Regional Grid" from COD to 31/03/2019, for tariff block 2014-19 under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

Powergrid Corporation of India Limited
Saudamani, Plot No 2. Sector 29
Gurgaon 122001
Haryana

.....Review
Petitioner

VERSUS

1. Karnataka Power Transmission Corporation Ltd
Kaveri Bhawan, K.G.Road
Bangalore - 560 009



- Transmission Corporation of Andhra Pradesh Ltd
Vidyut Soudha , Khairatabad,
Hyderabad - 500 082
2. Kerala State Electricity Boards
Vydyuthi Bhavanam
Thiruvananthapuram - 695 004
3. Tamil Nadu Generation and Distribution Corporation Ltd
NPKRR Maaligai, 800, Anna Salai,
Chennai-600 002
4. Electricity Department, Government of Puducherry
58, NSC Bose Salai,
Puducherry - 605 001
5. AP Eastern Distribution Company Ltd
Sai Shakthi Bhavan,
30-14-09, Near Saraswathi Park
6. Visakhapatnam - 530 020 (AP)
- AP Southern Power Distribution Company Ltd. (APSPDCL)
H. No. 193-93 CM) Upstairs
Renigunta Road, Tirupathi - 517 501 (AP)
7. AP Northern Power Distribution Company Ltd. (APNPDCL)
H.No. 1-1-504, Opp.: NIT Petrol Pump
Chaitanyapuri, Warangal - 506 004 (AP)
8. AP Central Power Distribution Company Ltd. (APCPDCL)
Singareni Bhavan, Red Hills,
Hyderabad-500 063 (AP)
9. Bangalore Electricity Supply Company Ltd. (BESCOM)
Krishna Rajendra Circle
Bangalore - 560 009
- Mangalore Electricity Supply Company Ltd. (MESCOM)
Paradigm Plaza, A.B. Shetty Circle,
Mangalore - 575 001

Chamundeshwari Electricity Supply Corp. Ltd.
 (CESC Mysore)
 Corporate office, 927, L.J.Avenue,
 New Kantharajours Road,
 Saraswathi Puram, Mysore - 570 009

Gulbarga Electricity Supply Company Ltd. (GESCOM)
 Main road, Gulbarga, Karnataka,
 Gulbarga - 585 102 -

12. Hubli Electricity Supply Company Limited,
 P.B. Road, Nava Nagar Hubli
 Karnataka- 580 025
 Electricity Department,
 Government of Goa,
 Vidyuti Bhawan, Panaji, Goa 403 001

...Respondents

MEMORANDUM OF REVIEW PETITION

MOST RESPECTFULLY SHOWETH

1. The Review Petitioner - Power Grid Corporation of India Limited,
 had filed Petition No. 403 / TT / 2014 before the Hon'ble
 Commission for determination of tariff of Gooty-Madhugiri 400 kV
 D]C line along with the associated bays and establishment of new
 400/220 kV Sub-station at Madhugiri with 2x500 MVA
 transformers (COD:01/12/2015) under "Transmission System
 associated with System Strengthening-XIII in Southern Regional
 Grid" (hereinafter referred to as '_Subject Transmission System')
 from COD to 31/03/2019, for tariff block 2 014-19.
2. The tariff had been sought in terms of the provisions of the CERC
 (Terms and Conditions of Tariff) Regulations, 2014 (hereinae

- _Tariff Regulations, 2014'). The Hon'ble Commission has
2. determined the tariff vide Order dated 19/07/2016. Copy of the said Order is attached hereto and marked as Annexure A.

 3. The subject transmission system was being developed by the Petitioner as a system strengthening scheme and not merely for use of any one constituent in the southern region. The subject transmission system consisted of the Gooty-Madhugiri 400 kV D/C line along with the associated bays & a new 400/220 kV substation at Madhugiri with 2x500 MVA transformers. This was planned as regional strengthening scheme and implemented under "Transmission system associated with System strengthening -XIII in southern regional grid". The scope of the scheme was discussed and agreed in 28th SCM meeting dated 15/06/2009 and 10th SRPC meeting dated 02/07/2009.

 4. The main purpose of the scheme was to strengthen the Southern Region Grid for the benefit of all the beneficiaries of the region and was not planned for Karnataka alone. The other assets covered under this scheme are given below -
 - a. Madhugiri-Yelahanka 400 kV D/C quad Line
 - b. Extension of 400/220 kV GIS substation at Yelahanka.

 5. It may be submitted that these other elements of SRSS-XIII scheme i.e Madhugiri-Yelahanka 400 kV D/C line also has severe Row problems. In order to resolve Row/compensation issues pertaining to this line, various administrative authorities have also been roped in. Due



problems, POWERGRID could not complete the line and the reasons were beyond the control of POWERGRID.

Considering the severity of Row/compensation issues in those areas, it was felt that commissioning of all the lines at same time would be very difficult

6. Accordingly it was discussed in TCC and SRPC meetings and the extract of minutes of meeting in this regard is as given below

REF: - Para: 3.2.3z Page 9 of Minutes -

"3.2.3 The following had been noted in the TCC Meeting:

01 PGCIL had informed that 400 kV Madhugiri-Yelahanka, 400 kV Dharmapuri- Somanahalli & 765 kV Salem-Madhugiri lines were held up due to compensation related issues. Based on the discussions in the recently held Power Ministers Conference, a High level Committee had been constituted by MOP for this purpose. It was however seen that about 80 o/o of the transmission system was not encountering any RoW issues. Hence to avoid cascading effect, it was felt prudent to deal with issues locally. Certain~ threshold limits could be specified by the Centre, above which the states were free to make any compensation payment.

OIKPTCL had informed that the state had earlier decided for 100% land value for tower foot print and 50 % for the com'dor. In urban areas, compensation could go up to 75% on case to case basis. It was seen ` that additional compensation payable was having marginal impact on the overall project cost. However, it had also been decided to await the recommendations of the High Level Committee setup on a national level.

61 PGCIL had informed that about 67 kM was pending in respect of 400 kV GootV-Madhugiri D/C line. They were putting all efforts to complete the line by August 2015. KPTCL were requested to commission at least one evacuation feeder from Madhugiri by June/July 2015 which would ensure at least partial utilization. Other evacuation lines from Yelahanka and Madhugiri were D'

needed to be expedited by KPTCL to reap benefits of the upstream system. It was suggested that 400 kV Gooty-Madhugiri D/C line along with Madhugiri PS be allowed to put under commercial operation as and when they get commissioned without linking to availability of downstream system. Vijayawada-Nellore 400 kV D/C line was also in advanced stage of commissioning and they were obtaining full support from AP administration. This line was expected by June/July 2015.

Mr. TSTRANSCO had expressed concern that high compensation (up to Rs. 10 Crores/Km) being paid in certain states was affecting compensation amounts in other states also and hence a cautious approach needed to be adopted. Compensation for 400 kV level was affecting lower voltage levels also.

PGCIL could declare commercial operation of 400 kV Gooty-Madhugiri D/C line along with Madhugiri PS as and when they get commissioned without linking the same to downstream system.

REF: - Para: 3.2.11 Page 11 of Minutes

"SRPC concurred that PGCIL could declare commercial operation of 400kV Gooty-Madhugiri D/C line along with Madhugiri PS as and when they get commissioned without linking the same to downstream system "

7. With regard to sharing of transmission charges, this Hon'ble

Commission has held as under in the Order dated 19/07/2016 -

"Sharing of Transmission Charges

72. The petitioner vide affidavit dated 27.4.2016 has submitted the RLDC charging certificate dated 21.4.2016. RLDC vide letter dated 21.4.2016 has stated the following:-

"The elements were in continuous service for 24 hours. However, there has been no power flow in the line & ICT's due to non-commissioning of other 400 kV lines emanating from Madhugiri & the associated downstream network.

73. The moot question is who would bear the transmission charges if upstream/downstream transmission system is not ready? It was decided in the 27th Meeting of SRPC dated 12.5.2015 that the petitioner could declare commercial operation without linking the same to downstream system. The relevant extract of meeting is as under:-

"PGCIL had informed that about 67 km was pending in respect of 400 kV Gooty- Madhugiri D/C line. They were putting all efforts to complete the line by August 2015. KPTCL were requested to commission at least one evacuation feeder from Madhugiri by June/July 2015 which would ensure at least partial utilization. Other evacuation lines from Yelahanka and Madhugiri were also needed to be expedited by KPTCL to reap benefits of the upstream system. It was suggested that 400 kV Gooty-Madhugiri D/C line along with Madhugiri PS be allowed to put under commercial operation as and when they get commissioned without linking to availability of downstream system. Vijayawada-Nellore 400 kV D/C line was also in advanced stage of commissioning and they were obtaining full support from AP administration. This line was expected by June/July 2015."

"After deliberations, TCC had recommended that PGCIL could declare commercial operation of 400 kV Gooty-Madhugiri D/C line along with Madhugiri PS as and when they get commissioned without linking the same to downstream system".